

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.No.4 in

Petition(s) for Special Leave to Appeal (Civil) No(s).22709/2004

(From the judgement and order dated 12/12/2002 in CWP No.4160/2001

of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BIRENDER SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

[For clarification/direction and with office report]

(For final disposal)

Date: 22/03/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)/ Mr. Rajiv Dutta, Sr. Adv.

Applicant (s) Mr. M.F. Humayunisa, Adv.

Mr. Ranbir Yadav, Adv.

Mr. S.K. Srivastava, Adv.

For Respondent(s) Mr. T.V. George, Adv.

UPON hearing counsel the Court made the following

O R D E R

Adjourned for two weeks.

(Subhash Chander)

Court Master

(Phoolan Wati Arora)

Court Master